

NHRC to organise conference on Rights of Transgender Persons

STATESMAN NEWS SERVICE
New Delhi, 2 September

The National Human Rights Commission (NHRC), India, is hosting a national conference on the Rights of Transgender Persons on Thursday in the national capital.

Centered on the theme "Revamping Spaces, Reclaiming Voices," the conference, which will be held at the Stein Auditorium, India Habitat Centre, emphasises the immediate need to tackle systemic discrimination, uplift lived experiences, and promote meaningful inclusion for transgender persons in all areas of life. Justice V Ramasubramanian, Chairperson, NHRC, will be gracing the event



as the Chief Guest. A wide spectrum of participants, including government officials, judicial and legal experts, policymakers, civil society organisations, community leaders, academics, law enforcement agencies, and media representatives, will convene for an in-depth, day-long dialogue focused on the challenges, opportunities, and policy priorities necessary to guarantee

the rights of transgender persons in India.

The conference aims to create a national platform for dialogue on rights and welfare of transgender persons, review the implementation of legal provisions and welfare schemes such as the Transgender Persons Act, 2019, and SMILE scheme, and recommend practical policy reforms to strengthen institutional care, reduce stigma, and enhance access to education, healthcare, and employment.

It also seeks to ensure greater accountability and sensitisation within law enforcement agencies, while celebrating voices and resilience of transgender persons and acknowledging their contribution to India's social fabric.

NHRC to host national conference on rights of transgender persons on Sept 4

NEW DELHI: India's apex human rights body will host a national conference on the rights of transgenders on September 4, for a "transformative change", ensuring that every member of that community lives with dignity and has access to equal opportunities, officials said on Tuesday.

The National Human Rights Commission (NHRC) said it firmly believes that the integration of transgender persons into society is "not just a legal or institutional responsibility, but a moral imperative".

NHRC Chairperson Justice (retd) V Ramasubramanian will be the chief guest at the National Conference on the Rights of Transgender Persons, to be held at the India Habitat Centre here.

By convening this conference, the commission seeks to pave the way for a transformative change, ensuring that every transgender person in India is able to live with dignity, access equal opportunities, and reclaim their rightful space in society, the NHRC said in a statement.

A wide spectrum of participants, including government officials, judicial and legal experts, policymakers, representatives of civil society organisations, community



leaders, law enforcement agencies, and media representatives, will gather for the conference.

The NHRC said that deliberations and recommendations at this conference will contribute towards strengthening inclusive policies and practices, advancing the rights of transgender persons, and reaffirming India's commitment to the principles of human rights, equality, and justice for all.

Centred on the theme 'Revamping Spaces, Reclaiming Voices', the event emphasises "the immediate need to tackle systemic discrimination, uplift lived experiences, and promote meaningful inclusion for transgender persons in all areas of life", the statement said.

The conference aims to create a national platform for dialogue on the rights and welfare of transgender persons, review the implementation of legal provisions

and welfare schemes, and recommend practical policy reforms to strengthen institutional care, reduce stigma, and enhance access to education, healthcare, and employment.

It also seeks to ensure "greater accountability and sensitisation within law enforcement agencies", while celebrating the voices and resilience of transgender persons and acknowledging their contribution to India's social fabric.

"In the decades following Independence, transgender persons in India continued to face neglect and marginalisation, despite explicit constitutional guarantees of equality, dignity, and non-discrimination," the NHRC said.

Recognising the community's vulnerability and these challenges, the NHRC said it has undertaken visits to assess the ground realities in operating Garima Greh shelters to ensure the initiative meets its objectives comprehensively.

This assessment is part of the commission's broader commitment to uphold the rights and welfare of transgender persons through better implementation and monitoring of such rehabilitation programmes.

—PTI

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NEW DELHI, SEP 2

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कैंप जेल में बंद सजावार कैदी लुटनियां मियां की हुई मौत

□ जमुई में हुए हत्याकांड मामले में
सजायाप्ता था लुटनियां मियां
संवाददाता, भागलपुर

भागलपुर के विशेष केंद्रीय कारा (कैंप जेल) में बंद जमुई के झाझा थाना क्षेत्र के ताराकुरो निवासी साबिर मियां उर्फ लुटनियां मियां की मौत हो गयी है। वह हत्याकांड मामले में सजायाप्ता कैदी था। जानकारी मिली है सोमवार को देर रात एकाएक लुटनियां मियां की तबीयत खराब हो गयी। जेल प्रशासन द्वारा उसे इलाज के लिए जेएलएनएमसीएच मायागंज में भर्ती कराया गया। जहां इलाज के क्रम में उसकी मौत हो गयी। रात्रि में ही जेल प्रशासन द्वारा कैदी के परिजनों को सूचना दी गयी। मंगलवार की सुबह मृतक की पत्नी शहनाज खातून पहुंच चुकी थी। शाहनाज ने बताया कि उसके शौहर पिछले 23 सालों से अलग अलग जेलों में बंद रहे हैं। वह प्रत्येक दो माह पर अपने पति से मिलने आती थी। हर बार उसका पति उसे आश्वासन देता था कि अब मैं जेल से छूट जाऊंगा। शाहनाज ने बताया कि उसके पति किस मामले में जेल में बंद

दंडाधिकारी की प्रतिनियुक्ति और कैमरे की निगरानी के बीच हुआ पोस्टमार्टम

जिलाधिकारी के आदेश पर मृतक के शव के पोस्टमार्टम कैमरे की निगरानी में किया गया है। मौके पर दंडाधिकारी की भी प्रतिनियुक्ति की गयी थी। देर शाम जेल प्रशासन ने शव का पोस्टमार्टम करवा कर परिजनों को सुपुर्द कर दिया था। जबकि मामले में पुलिस केंद्र भागलपुर के गंगाराम का फर्द बयान दर्ज किया गया है।

थे, इसकी कुछ जानकारी उन्हें नहीं है। बस 23 साल पहले पता चला कि उसे हत्या मामले में गिरफ्तार किया गया है। मालूम हो कि लुटनियां मियां के दोनों हाथ नहीं थे। किसी घटना में वह जेल आने से पूर्व ही अपने दोनों हाथों को गवां चुका था। जानकारी मिली है कि लगभग दो दशक पहले लुटनियां जमुई और आसपास के क्षेत्रों में आपराधिक गतिविधियों में सक्रिय रहा था। हालांकि उसकी पत्नी ने कहा कि जेल जाने से पहले उसका शौहर ईंट भट्टे पर ईंट बनाने का काम करता था।

SugerMint

Round Table Discussion: Intrusion on Civilization- Lowering the Age of Consent and Analysing its Impact

<https://sugermint.com/round-table-discussion/>

New Delhi| 2nd September 2025: The SGT University, Gurgaon, in collaboration with the Network for Access to Justice and Multidisciplinary Outreach Foundation, jointly organized a thought-provoking Round Table Discussion on the theme “Intrusion on Civilization: Lowering the Age of Consent – Analysing Its Impact” at the India Habitat Centre, New Delhi.

The event was graced by Shri Priyank Kanoongo, Hon’ble Member, National Human Rights Commission (NHRC), as the Chief Guest. The programme was supported by the National Medicos Association and Aarogya Bharti.

Shri Priyank Kanoongo delivered the Keynote Address, while Shri Amogh Dev Rai, Research Director, Advance Study Institute of Asia, SGT University, delivered the Opening Remarks.

The discussion brought together a diverse group of eminent participants, including Dr. Nimesh Desai, Dr. Amit Khanna, Dr. Pushpa, Dr. Varun, Dr. Nishant Goyal, Ms. Seema Singh, and Ms. Nidhi Sharma (Director, Network for Access to Justice and Multidisciplinary Outreach Foundation), along with representatives from the National Medicos Association and Aarogya Bharti.

The speakers deliberated on the far-reaching legal, social, and cultural implications of lowering the age of consent in India, with a particular focus on cases involving romantic sexual relationships between minors.

The discussions examined the potential impact of such a policy change on the protection of minors, prevention of exploitation, safeguarding societal norms, and preservation of cultural values.

The forum underscored the need for a nuanced and balanced approach to child protection laws — one that protects the rights and safety of young people while addressing broader social and cultural considerations, without diluting the protective intent of the existing legal framework.

A comprehensive report on the subject was also presented during the programme, encapsulating key legal perspectives, research findings, and field insights.

Discussions highlighted that Section 15 of the Juvenile Justice (Care and Protection of Children) Act, 2015, offers a viable legal mechanism to address cases involving adolescents in romantic sexual relationships.

This provision empowers the Juvenile Justice Board (JJB) to conduct a preliminary assessment to differentiate between exploitative circumstances and non-exploitative, peer-level relationships, thereby ensuring that minors are safeguarded from abuse while upholding the child's best interests.

Disclaimer:- This story has not been edited by SugerMint staff and provided by the agency. SugerMint will not be responsible in any way for the content of this story.

Live Law

Bar Association Of India Hosts 2nd New Delhi International Rule Of Law Convention

<https://www.livelaw.in/news-updates/bar-association-india-hosts-2nd-new-delhi-international-rule-law-convention-302731>

2 September 2025

The Bar Association of India (BAI) hosted the 2nd New Delhi International Rule of Law Convention 2025 at the India Habitat Centre on August 30–31. The event brought together jurists, scholars, and leaders of the bar from over 33 jurisdictions to deliberate on contemporary issues concerning law, justice, and governance. The theme of the convention was “Global Economic Governance and Principles of the Rule of Law.”

The event was graced by the presence of the following

International Bar Association (IBA)

Commonwealth Lawyers Association (CLA)

LAWASIA

Indonesia Advocates Association (PERADI)

Union Internationale des Avocats (UIA)

Asian-African Legal Consultative Organization (AALCO)

Federal Council of the Brazilian Bar Association

Bar Council of Bhutan

Bar Association of the Kingdom of Cambodia

The Law Society of Brunei Darussalam

District of Columbia Bar

Côte d'Ivoire Bar Association

The Bar Association of Egypt

Emirates Association for Lawyers and Legal

The German Federal Bar

The Law Society of Hong Kong

Bar Association of Kongo Central, DRC

Korean Bar Association

Macau Lawyers Association

Malaysian Bar

Association of Mongolian Advocates

Nepal Bar Association

Law Society of New Zealand

Paris Bar Association

Association of Lawyers of Russia

Sabah Law Society

Advocates Association of Sarawak

Bar Association of Seychelles

The Law Society of Singapore

The Bar Association of Sri Lanka

Sri Lanka National Arbitration Centre

Taiwan Bar Association

LexisNexis

Rule of Law Programme Asia, Konrad-Adenauer-Stiftung

Institute for the Development of Commercial Law and Practice (ICLP) and amongst others.

The programme opened with the reading of a message from the Prime Minister of India Shri Narendra Modi by Mr. Prashant Kumar, President of the Bar Association of India.

In the inaugural session, Justice N. Kotiswar Singh delivered the address as Guest of Honour. He spoke on the importance of due process as a central feature of the rule of law, noting that life and liberty cannot be taken away even in cases involving grave crimes, without following the same. He referred to the 26/11 Mumbai terror trial as an example of due process being observed even in the most difficult circumstances.

The Chief Guest, Justice J.K. Maheshwari, spoke on the evolution of the rule of law in Indian jurisprudence. He contrasted the ADM Jabalpur ruling during the Emergency with its later overruling in the Puttaswamy judgment, and also referred to the decisions of certain High Courts during the Emergency that held fundamental rights could not be suspended.

The inaugural session was also attended by Justice V. Ramasubramanian, Chairperson of the [National Human Rights Commission](#), Justice Manish Pitale, Judge, High Court of Bombay and Justice Aniruddha P. Mayee, Judge, High Court of Gujarat.

A commemorative volume titled The Indian Advocate: Supreme Court at 75 – The Journey So Far was released on the occasion. The volume contains 32 essays by judges, academics, and practitioners, including Justice Ujjal Bhuyan, Justice (Retd.) Dipak Misra, and Prof. Upendra Baxi. The Editor-in-Chief, Dr. Anindita Pujari, acknowledged the contributions of the Judges of the Supreme Court, Chief Justices of High Courts, and the authors, and thanked the Editorial Board of the Bar Association of India including its Chairman Mr. Prashant Kumar and Associate Editor Mr. Shaileshwar Yadav, the Supreme Court Observer and Mohan Law House, for their efforts.

The programme included a plenary session and five working sessions:

Plenary Session, chaired by Justice Kotiswar Singh, considered topics including the Indian tradition of the rule of law, cross-border terrorism, Asia–Africa legal cooperation, and principles of international economic justice. The session saw keynote speeches from Mr. Nitin Thakker, Justice V. Ramasubramanian, Mr. R. Venkataramani, Attorney General for India, H.E. Dr. Kamalinne Pinitpuvadol, Secretary General, Asia Africa Legal Consultative Organization, Mr. Andre Haug, Vice President, German Federal Bar and Mr. Prashant Kumar, President, The Bar Association of India.

Working Session I, chaired by Mr. C.S. Vaidyanathan, discussed Anti-Money Laundering (AML) regulations and the impact of over-compliance on financial inclusion in the Global South. In the session speakers were Mr. Prashant Kumar, President, The Bar Association of India, Ms. Lisa Sam Hui Min, President, Law Society of Singapore, Mr. Roden M.L. Tong, President, Law Society of Hong Kong, Ms. Kateryna Boguslavska, Project Manager Basel AML Index, Basel Institute of Governance, Switzerland and Mr. Divino Sabino, President, the Bar Association of Seychelles.

Working Session II, chaired by Justice Subramonium Prasad, examined digital governance and the rule of law, focusing on the opportunities of e-governance and challenges relating to privacy, surveillance, and cyber security. The session saw contribution from Mr. S.S. Naganand, Vice President, The Bar Association, Mr. Roger Chin, Former President, Sabah Law Society, Ms. Vanessa Bousardo, Vice President, Paris Bar Association, Ms. Gaythri Raman, Managing Director, India & SEA, LexisNexis and Mr. Amarjit Singh Bedi, Hony. General Secretary, The Bar Association.

Working Session III, chaired by Justice Manish Pitale, addressed the sovereign debt crisis and its social and legal implications, particularly in the Global South. Speakers in the session were Mr. Jaideep Gupta, Vice President, The Bar Association of India, Mr. Steven Thiru, President, Commonwealth Lawyers Association, Dr. Mohamed Hassanein, Member, Egypt Bar and Vice President, PALU, Mr. Hiran M.C. de Alwis, Chairman, Board of Governors, Sri Lanka National Arbitration Centre and Dr. Manoj Panda, Full-time Member of the Sixteenth Finance Commission.

Working Session IV, chaired by Justice Aniruddha P. Mayee, dealt with commercial dispute resolution and the need for developing countries to enhance institutional capacity to participate in global mechanisms. The session saw contribution from Mr. Yakesh Anand, Vice President, The Bar Association of India, Mr. Amarjit Singh Chandhiok, President-Elect, The Bar Association of India, Ms. Cha Mi Vu, Head of the Department for International Development, Association of Lawyers of Russia, Mr. Bruno Barata Magalhaes, Vice President, Federal Council of the Brazilian Bar Association and Mr. Bijaya Prasad Mishra, President, Nepal Bar Association.

Working Session V, chaired by Justice Prakash Shrivastava, examined climate justice and finance, considering equity and fairness as central principles in global policy and financing arrangements. The session saw contribution from Mr. Shyam Divan, President, LAWASIA & Vice President, The Bar Association of India, Dr. Jorg Menzer, Vice President, International Bar Association (IBA), Mrs. Cherine Luzaisu Lusienge, President, Bar Association of Kongo Central, DRC and Mr. Adil Fakhir, Board Member, Emirates Association for Lawyers and Legal.

The Bar Association of India convened bilateral meetings with the following Bar Associations, culminating in the signing of Memorandum of Understanding:

The Bar Association of India signed Memorandum of Understanding with the Macau Lawyers Association on 28.08.2025.

The Bar Association of India signed Memorandum of Understanding with the Sabah Law Society on 28.08.2025.

The Bar Association of India signed Memorandum of Understanding with the Association of Mongolian Advocates on 28.08.2025.

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The Bar Association of India signed Memorandum of Understanding with the Bar Association of Kongo Central, DRC on 31.08.2025.

The Bar Association of India signed Memorandum of Understanding with the Emirates Association for Lawyers and Legal on 31.08.2025.

The convention concluded with a Bar Leaders' General Assembly chaired by Mr. Prashant Kumar, President of the Bar Association of India, the Assembly saw deliberation from all the Bar Leaders present in the Convention.

The closing ceremony of the Convention witnesses the presence of Justice Devendra Kumar Upadhyaya, Chief Justice of the Delhi High Court, who was the Chief Guest, and Justice Sibbo Sankar Mishra, Judge of the High Court of Orissa, who was the Guest of Honour.

The Statesman

NHRC to organise national conference on Rights of Transgender Persons in Delhi on Sept 4

The National Human Rights Commission (NHRC), India, is hosting a national conference on the Rights of Transgender Persons on Thursday in the national capital.

<https://www.thestatesman.com/cities/nhrc-to-organise-national-conference-on-rights-of-transgender-persons-in-delhi-on-sept-4-1503480286.html>

Statesman News Service | New Delhi | September 2, 2025 2:53 pm

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Justice V Ramasubramanian, Chairperson, NHRC, will be gracing the event as the Chief Guest. A wide spectrum of participants, including government officials, judicial and legal experts, policymakers, civil society organisations, community leaders, academics, law enforcement agencies, and media representatives, will convene for an in-depth, day-long dialogue focused on the challenges, opportunities, and policy priorities necessary to guarantee the rights of transgender persons in India.

The conference aims to create a national platform for dialogue on the rights and welfare of transgender persons, review the implementation of legal provisions and welfare schemes such as the Transgender Persons Act, 2019, and the SMILE scheme, and recommend practical policy reforms to strengthen institutional care, reduce stigma, and enhance access to education, healthcare, and employment.

It also seeks to ensure greater accountability and sensitisation within law enforcement agencies, while celebrating the voices and resilience of transgender persons and acknowledging their contribution to India’s social fabric.

As transgender persons have always been part of India’s social and cultural fabric, their journey reflects a passage from invisibility to recognition and now towards inclusion. Once respected and celebrated in epics, traditions, and community practices, their dignity and social standing gradually diminished over time, leaving the community struggling for acceptance and equality.

Lokmat Times

NHRC conference to discuss rights of transgender people on Sep 4

<https://www.lokmatimes.com/national/nhrc-conference-to-discuss-rights-of-transgender-people-on-sep-4/>

By IANS | Updated: September 2, 2025 20:40 IST

New Delhi, Sep 2 Strategies to tackle systemic discrimination and promote inclusion of transgender people will be the ...

New Delhi, Sep 2 Strategies to tackle systemic discrimination and promote inclusion of transgender people will be the top agenda at a conference being organised by the National Human Rights Commission (NHRC) on September 4, an official said on Tuesday.

The national conference, themed 'Revamping Spaces, Reclaiming Voices', will be organised in New Delhi.

Justice V. Ramasubramanian, Chairperson, NHRC, will lead the discussions on challenges, opportunities, and policy priorities necessary to guarantee the rights of transgender persons in India.

The participants at the conference will include government officials, judicial and legal experts, policymakers, civil society organisations, community leaders, academics, law enforcement agencies, and media representatives.

The conference aims to create a national platform for dialogue on the rights and welfare of transgender persons, review the implementation of legal provisions and welfare schemes such as the Transgender Persons Act, 2019, and the SMILE scheme.

The participants will recommend practical policy reforms to strengthen institutional care, reduce stigma, and enhance access to education, healthcare, and employment.

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Once respected and celebrated in epics, traditions, and community practices, their dignity and social standing gradually diminished over time, leaving the community struggling for acceptance and equality, it said.

In the decades following Independence, transgender persons in India continued to face neglect and marginalisation, despite explicit constitutional guarantees of equality, dignity,

and non-discrimination. Yet, the determination of the community, supported by civil society and judicial interventions, began to reshape this narrative.

The Supreme Court's landmark judgment in *NALSA vs. Union of India* (2014) marked a turning point, affirming self-identification as a fundamental right and recognising transgender persons as the "third gender."

This recognition gained strength through the Transgender Persons (Protection of Rights) Act, 2019, which prohibits discrimination and lays down a framework for welfare and inclusion.

In 2023, the National Human Rights Commission carried this journey forward by issuing a comprehensive Advisory on the Welfare of Transgender Persons, urging governments to ensure equal access to education, healthcare, employment, and social protection.

Each of these milestones reflects a steady march from marginalisation to dignity, from silence to voice, and from exclusion to belonging. The conference builds on this positive momentum, seeking to open new spaces of inclusion and ensure that every transgender person lives with respect, opportunity, and pride.

The Ministry of Social Justice and Empowerment launched the Garima Greh initiative as a pilot programme with 12 shelters across nine states/UTs to provide safe housing and comprehensive support to destitute adult transgender persons.

Now integrated into the Central Sector Scheme SMILE, the initiative offers temporary rehabilitation for up to one year, including safe shelter, essential amenities, healthcare, counselling, skill development, and livelihood opportunities, helping beneficiaries reintegrate into society with dignity and independence.

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor

India Education Diary

NHRC, India to organise a National Conference on Rights of Transgender Persons: Revamping Spaces, Reclaiming Voices in New Delhi on 4th September 2025

<https://indiaeducationdiary.in/nhrc-india-to-organise-a-national-conference-on-rights-of-transgender-persons-revamping-spaces-reclaiming-voices-in-new-delhi-on-4th-september-2025/>

By iednewsdesk | September 2, 2025

The National Human Rights Commission (NHRC), India, is hosting a National Conference on the Rights of Transgender Persons on Thursday, 4th September 2025, at the Stein Auditorium, India Habitat Centre, New Delhi. Centered on the theme “Revamping Spaces, Reclaiming Voices,” the conference emphasises the immediate need to tackle systemic discrimination, uplift lived experiences, and promote meaningful inclusion for transgender persons in all areas of life. Justice Shri V. Ramasubramanian, Chairperson, NHRC, will be gracing the event as the Chief Guest. A wide spectrum of participants including government officials, judicial and legal experts, policymakers, civil society organisations, community leaders, academics, law enforcement agencies, and media representatives will convene for an in-depth, day-long dialogue focused on the challenges, opportunities, and policy priorities necessary to guarantee the rights of transgender persons in India.

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As transgender persons have always been part of India’s social and cultural fabric, their journey reflecting a passage from invisibility to recognition, and now towards inclusion. Once respected and celebrated in epics, traditions, and community practices, their dignity and social standing gradually diminished over time, leaving the community struggling for acceptance and equality.

In the decades following independence, transgender persons in India continued to face neglect and marginalisation, despite explicit constitutional guarantees of equality, dignity, and non-discrimination. Yet, the determination of the community, supported by civil society and judicial interventions, began to reshape this narrative. The Supreme Court’s landmark judgment in NALSA v. Union of India (2014) marked a turning point, affirming self-identification as a fundamental right and recognising transgender persons as the “third gender.” This recognition gained strength through the Transgender Persons

(Protection of Rights) Act, 2019, which prohibits discrimination and lays down a framework for welfare and inclusion.

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Pragatiwadi

NHRC to Host National Conference on Transgender Rights in New Delhi on Sept 4

<https://pragativadi.com/nhrc-to-host-national-conference-on-transgender-rights-in-new-delhi-on-sept-4/>

by Itishree Sethy | September 2, 2025 in National

Reading Time: 1 min read

The National Human Rights Commission (NHRC), India, will convene a landmark National Conference on the Rights of Transgender Persons on September 4, 2025, at the Stein Auditorium, India Habitat Centre, New Delhi.

Themed “Revamping Spaces, Reclaiming Voices,” the event aims to address systemic discrimination, promote inclusion, and amplify the lived experiences of transgender individuals across India.

Justice Shri V. Ramasubramanian, Chairperson of NHRC, will preside as Chief Guest. The conference will bring together a diverse panel of government officials, legal experts, civil society leaders, academics, law enforcement agencies, and community members for a day-long dialogue on policy priorities and social justice.

Key sessions will focus on:

Strengthening Garima Greh shelters under the SMILE scheme

Institutional care for gender non-conforming children and elderly transgender persons

Building inclusive law enforcement frameworks and grievance redressal mechanisms

Unlocking employment opportunities and showcasing success stories

The conference builds on NHRC’s 2023 Advisory on the Welfare of Transgender Persons and its recent field assessments of Garima Greh shelters. It seeks to identify gaps in implementation, recommend evidence-based reforms, and reaffirm India’s commitment to dignity, equality, and justice for all.

With participation from ministries, commissions, UN agencies, and grassroots organizations, the event is expected to catalyze transformative change and ensure that transgender persons are fully integrated into India’s social and institutional fabric.

The Week

NHRC to host national conference on rights of transgender persons on Sep 4

<https://www.theweek.in/wire-updates/national/2025/09/02/des64-nhrc-transgender.html>

PTI Updated: September 02, 2025 17:20 IST

New Delhi, Sep 2 (PTI) India's apex human rights body will host a national conference on the rights of transgenders on September 4, for a "transformative change", ensuring that every member of that community lives with dignity and has access to equal opportunities, officials said on Tuesday.

The National Human Rights Commission (NHRC) said it firmly believes that the integration of transgender persons into society is "not just a legal or institutional responsibility, but a moral imperative".

NHRC Chairperson Justice (retd) V Ramasubramanian will be the chief guest at the National Conference on the Rights of Transgender Persons, to be held at the India Habitat Centre here.

By convening this conference, the commission seeks to pave the way for a transformative change, ensuring that every transgender person in India is able to live with dignity, access equal opportunities, and reclaim their rightful space in society, the NHRC said in a statement.

A wide spectrum of participants, including government officials, judicial and legal experts, policymakers, representatives of civil society organisations, community leaders, law enforcement agencies, and media representatives, will gather for the conference.

The NHRC said that deliberations and recommendations at this conference will contribute towards strengthening inclusive policies and practices, advancing the rights of transgender persons, and reaffirming India's commitment to the principles of human rights, equality, and justice for all.

Centred on the theme 'Revamping Spaces, Reclaiming Voices', the event emphasises "the immediate need to tackle systemic discrimination, uplift lived experiences, and promote meaningful inclusion for transgender persons in all areas of life", the statement said.

The conference aims to create a national platform for dialogue on the rights and welfare of transgender persons, review the implementation of legal provisions and welfare schemes, and recommend practical policy reforms to strengthen institutional care, reduce stigma, and enhance access to education, healthcare, and employment.

It also seeks to ensure "greater accountability and sensitisation within law enforcement agencies", while celebrating the voices and resilience of transgender persons and acknowledging their contribution to India's social fabric.

"In the decades following Independence, transgender persons in India continued to face neglect and marginalisation, despite explicit constitutional guarantees of equality, dignity, and non-discrimination," the NHRC said.

Recognising the community's vulnerability and these challenges, the NHRC said it has undertaken visits to assess the ground realities in operating Garima Greh shelters to

ensure the initiative meets its objectives comprehensively.

This assessment is part of the commission's broader commitment to uphold the rights and welfare of transgender persons through better implementation and monitoring of such rehabilitation programmes.

Building upon the findings from these visits, the NHRC has prepared a comprehensive report aimed at strengthening policies and frameworks to uphold the rights and dignity of transgender individuals.

By identifying gaps in existing guidelines and highlighting effective interventions, the research provides evidence-based recommendations for policy enhancement, the statement said.

In continuation of this effort, the Commission is organising the national conference on the rights of transgender persons to discuss and advance these crucial issues, officials said.

(This story has not been edited by THE WEEK and is auto-generated from PTI)

News Arena

NHRC to host national conference on transgender rights

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<https://newsarenaindia.com/nation/nhrc-to-host-national-conference-on-transgender-rights/55191>

News Arena Network - New Delhi - UPDATED: September 2, 2025, 06:41 PM - 2 min read

Heading towards a “transformative change”, India’s apex human rights body will host a national conference on the rights of transgender people on September 4. The conference reflects the vision that all communities live with dignity and enjoy equal opportunities, officials said on Tuesday. National Human Rights Commission (NHRC) said it firmly believes that the integration of transgender persons into society is "not just a legal or institutional responsibility, but a moral imperative".

NHRC Chairperson Justice (retd) V Ramasubramanian will be the chief guest at the National Conference on the Rights of Transgender Persons, to be held at the India Habitat Centre here.

By convening this conference, the commission seeks to pave the way for a transformative change, ensuring that every transgender person in India is able to live with dignity, access equal opportunities, and reclaim their rightful space in society, the NHRC said in a statement. A wide spectrum of participants, including government officials, judicial and legal experts, policymakers, representatives of civil society organisations, community leaders, law enforcement agencies, and media representatives, will gather for the conference.

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The Hawk

NHRC conference to discuss rights of transgender people on Sep 4

NHRC Conference to Address Transgender Rights and Welfare in India

<https://www.thehawk.in/news/india/nhrc-conference-to-discuss-rights-of-transgender-people-on-sep-4>

The Hawk | Sep 02, 2025, 08:56 PM

New Delhi, Sep 2 (IANS) Strategies to tackle systemic discrimination and promote inclusion of transgender people will be the top agenda at a conference being organised by the National Human Rights Commission (NHRC) on September 4, an official said on Tuesday.

The national conference, themed 'Revamping Spaces, Reclaiming Voices', will be organised in New Delhi.

Justice V. Ramasubramanian, Chairperson, NHRC, will lead the discussions on challenges, opportunities, and policy priorities necessary to guarantee the rights of transgender persons in India.

The participants at the conference will include government officials, judicial and legal experts, policymakers, civil society organisations, community leaders, academics, law enforcement agencies, and media representatives.

The conference aims to create a national platform for dialogue on the rights and welfare of transgender persons, review the implementation of legal provisions and welfare schemes such as the Transgender Persons Act, 2019, and the SMILE scheme.

The participants will recommend practical policy reforms to strengthen institutional care, reduce stigma, and enhance access to education, healthcare, and employment.

The conference also seeks to ensure greater accountability and sensitisation within law enforcement agencies, while celebrating the voices and resilience of transgender persons and acknowledging their contribution to India's social fabric.

As transgender persons have always been part of India's social and cultural fabric, their journey reflects a passage from invisibility to recognition, and now towards inclusion, said a statement.

Once respected and celebrated in epics, traditions, and community practices, their dignity and social standing gradually diminished over time, leaving the community struggling for acceptance and equality, it said.

In the decades following Independence, transgender persons in India continued to face neglect and marginalisation, despite explicit constitutional guarantees of equality, dignity, and non-discrimination. Yet, the determination of the community, supported by civil society and judicial interventions, began to reshape this narrative.

The Supreme Court's landmark judgment in NALSA vs. Union of India (2014) marked a turning point, affirming self-identification as a fundamental right and recognising transgender persons as the "third gender."

This recognition gained strength through the Transgender Persons (Protection of Rights) Act, 2019, which prohibits discrimination and lays down a framework for welfare and inclusion.

In 2023, the National Human Rights Commission carried this journey forward by issuing a comprehensive Advisory on the Welfare of Transgender Persons, urging governments to ensure equal access to education, healthcare, employment, and social protection.

Each of these milestones reflects a steady march from marginalisation to dignity, from silence to voice, and from exclusion to belonging. The conference builds on this positive momentum, seeking to open new spaces of inclusion and ensure that every transgender person lives with respect, opportunity, and pride.

The Ministry of Social Justice and Empowerment launched the Garima Greh initiative as a pilot programme with 12 shelters across nine states/UTs to provide safe housing and comprehensive support to destitute adult transgender persons.

Now integrated into the Central Sector Scheme SMILE, the initiative offers temporary rehabilitation for up to one year, including safe shelter, essential amenities, healthcare, counselling, skill development, and livelihood opportunities, helping beneficiaries reintegrate into society with dignity and independence.

--IANS

rch/uk

Sangri Today

Rights of Transgender Persons: NHRC to Push Bold Reform in Delhi

<https://www.sangritoday.com/spotlight/rights-of-transgender-persons-nhrc-to-push-bold-reform-in-delhi>

PNN | Sep 2, 2025 - 16:30

New Delhi [India], September 2: India's human rights guardian is finally putting its weight behind a blunt truth: transgender citizens deserve more than token sympathy. On 4th September, NHRC is hosting a national conference in Delhi to push reforms on law, welfare, and dignity.

Revamping Spaces, Reclaiming Voices

The National Human Rights Commission (NHRC), India will gather an unusually diverse crowd at the India Habitat Centre this Thursday, judges, bureaucrats, activists, academics, even cops, for a National Conference on the Rights of Transgender Persons.

The theme is "Revamping Spaces, Reclaiming Voices." Translation: India has talked for years about transgender inclusion; now it's time to fix the gaps in policy and policing.

Justice V. Ramasubramanian, NHRC Chairperson, will lead the event. Four sessions and a valedictory will cover everything from shelter homes to law enforcement and jobs.

The Legal Backbone

India's legal journey on transgender rights has been slow but undeniable. The NALSA judgment (2014) was the first big turning point, declaring self-identification a fundamental right and recognising a "third gender." Parliament followed with the Transgender Persons (Protection of Rights) Act, 2019, banning discrimination and mandating welfare.

NHRC has pushed this forward with a 2023 advisory, telling governments to stop sitting on paper promises and ensure access to education, healthcare, and jobs.

But implementation? Patchy at best.

Garima Greh: Promise vs. Reality

The government's Garima Greh shelters, meant to provide housing and support for transgender persons, are now part of the SMILE scheme. Twelve centres were launched across nine states, with provisions for healthcare, counselling, and skill training.

On paper, it's solid. On the ground, not so much. NHRC's own inspections found shelters struggling with funding delays, poor infrastructure, and low awareness. Instead of empowerment, many centres risk becoming another bureaucratic half-step.

The Commission plans to table its findings during the first session of the conference. Expect tough talk on how to turn shelters into genuine lifelines.

Forgotten Children, Forgotten Elders

Another focus is care for gender non-conforming children and elderly transgender persons. Both groups are badly underserved. Child protection laws often fail kids who are rejected early, while many elders have nowhere to go once families and communities turn their backs.

The second session will examine these gaps and push for long-term institutional solutions, not just token shelters.

Law Enforcement: Still the Weak Link

Talk to anyone from the community and you'll hear the same complaint: harassment by police. The NHRC wants to tackle this head-on with proposals for Transgender Protection Cells, grievance redress mechanisms, and even the recruitment of transgender persons into police and security forces.

If done right, it could change the most hostile interface between state and community. But it will take political will, not just well-meaning panels.

Work, Not Welfare Alone

The final session will spotlight employment. It's titled "Unlocking Employment, Defying Challenges," which might sound like a TED Talk, but the focus is real: skill development, entrepreneurship, and inclusive hiring.

Crucially, it will showcase success stories of transgender persons who built careers despite systemic bias because nothing shuts down stereotypes faster than lived proof.

Why This Matters for India

India has always had transgender communities, from epics to folk traditions; they were once respected voices. Colonial laws and social stigma pushed them to the margins. Independence didn't immediately change that.

Today, the legal framework is stronger, but mindsets remain stuck. This conference isn't just about checking boxes; it's about forcing institutions, schools, hospitals, cops, and employers to treat transgender citizens as equals.

NHRC is right to call it not just a legal duty but a moral imperative.

The Road Ahead

Conferences alone don't fix broken systems. But when the NHRC brings ministries, police, courts, and community leaders into one room, it creates pressure for follow-through. The Commission has already compiled research on shelter homes and welfare schemes. If its findings translate into binding reforms, India will finally move transgender rights out of the "awareness" stage and into accountability.

The slogan matches the stakes: revamping spaces, reclaiming voices!

Devdiscourse

Transformative Change: Empowering Transgender Rights

India's premier human rights body is set to host a transformative national conference focused on transgender rights, aiming to ensure dignity and equal opportunity for the community. The event will gather diverse stakeholders to discuss and recommend policy reforms, enhancing inclusion and supporting transgender rights in India.

<https://www.devdiscourse.com/article/entertainment/3612385-transformative-change-empowering-transgender-rights>

Devdiscourse News Desk | New Delhi | Updated: 02-09-2025 17:18 IST | Created: 02-09-2025 17:18 IST

India's National Human Rights Commission is leading the charge for transformative change by hosting a national conference on transgender rights. Scheduled for September 4 at the India Habitat Centre, the event aims to ensure dignity and equal opportunities for transgender individuals, according to officials.

The NHRC emphasizes that integrating transgender persons into society is not just a legal obligation but a moral duty. The conference is expected to draw government officials, legal experts, policymakers, civil society representatives, and media to discuss strategies for advancing transgender rights.

Focusing on the theme 'Revamping Spaces, Reclaiming Voices', the conference seeks to address systemic discrimination and foster inclusion. It will also evaluate legal frameworks and welfare programs to propose reforms that promote equal access to education, healthcare, and employment for transgender persons.

(With inputs from agencies.)

The Print

ट्रांसजेंडर के अधिकारों पर चार सितंबर को राष्ट्रीय सम्मेलन

<https://hindi.theprint.in/india/national-conference-on-transgender-rights-on-september-4/863498/>

भाषा | 2 September, 2025 09:49 pm IST |

इसरो वैज्ञानिक एन. वलारमथी

नयी दिल्ली, दो सितंबर (भाषा) भारत की सर्वोच्च मानवाधिकार संस्था चार सितंबर को ट्रांसजेंडर के अधिकारों पर एक राष्ट्रीय सम्मेलन आयोजित करेगी, जिसका उद्देश्य “परिवर्तनकारी बदलाव” लाना है ताकि समुदाय के प्रत्येक सदस्य को सम्मानपूर्वक जीवन जीने और समान अवसरों तक पहुंच सुनिश्चित की जा सके। अधिकारियों ने मंगलवार को यह जानकारी दी।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कहा कि वह इस बात में दृढ़ विश्वास रखता है कि ट्रांसजेंडर व्यक्तियों को समाज में शामिल करना केवल कानूनी या संस्थागत जिम्मेदारी नहीं, बल्कि नैतिक कर्तव्य भी है।

एनएचआरसी के अध्यक्ष न्यायमूर्ति (सेवानिवृत्त) वी. रामसुब्रमण्यन यहां ‘इंडिया हैबिटेड सेंटर’ में ट्रांसजेंडर व्यक्तियों के अधिकारों पर आयोजित होने वाले राष्ट्रीय सम्मेलन में मुख्य अतिथि होंगे।

आयोग ने अपने बयान में कहा कि इस सम्मेलन का आयोजन कर वह एक परिवर्तनकारी बदलाव का रास्ता बनाना चाहता है, ताकि भारत में हर ट्रांसजेंडर व्यक्ति सम्मानपूर्वक जीवन जी सके, समान अवसरों तक पहुंच प्राप्त कर सके और समाज में अपना उचित स्थान हासिल कर सके।

भाषा प्रीति अविनाश

अविनाश

यह खबर ‘भाषा’ न्यूज़ एजेंसी से ‘ऑटो-फीड’ द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.

Jagran

ट्रांसजेंडर के अधिकारों पर होगा राष्ट्रीय सम्मेलन, राष्ट्रीय मानवाधिकार आयोग अध्यक्ष होंगे मुख्य अतिथि

<https://www.jagran.com/news/national-national-conference-on-transgender-rights-24033900.html>

By Jagran News Edited By: Jeet Kumar

Updated: Wed, 03 Sep 2025 03:32 AM (IST)

भारत की सर्वोच्च मानवाधिकार संस्था चार सितंबर को ट्रांसजेंडर के अधिकारों पर एक राष्ट्रीय सम्मेलन आयोजित करेगी। इसका उद्देश्य परिवर्तनकारी बदलाव लाना है जिससे समुदाय के प्रत्येक सदस्य को सम्मानपूर्वक जीवन जीने और समान अवसरों तक पहुंच सुनिश्चित की जा सके। एनएचआरसी के अध्यक्ष न्यायमूर्ति (सेवानिवृत्त) वी. रामसुब्रमण्यन इंडिया हैबिटेड सेंटर में ट्रांसजेंडर व्यक्तियों के अधिकारों पर आयोजित होने वाले राष्ट्रीय सम्मेलन में मुख्य अतिथि होंगे।

HighLights

राष्ट्रीय मानवाधिकार आयोग अध्यक्ष रामसुब्रमण्यन होंगे मुख्य अतिथि

भारत में हर ट्रांसजेंडर व्यक्ति सम्मानपूर्वक जीवन जी सके, इसके लिए परिवर्तन जरूरी

डिजिटल डेस्क, नई दिल्ली। भारत की सर्वोच्च मानवाधिकार संस्था चार सितंबर को ट्रांसजेंडर के अधिकारों पर एक राष्ट्रीय सम्मेलन आयोजित करेगी। इसका उद्देश्य परिवर्तनकारी बदलाव लाना है जिससे समुदाय के प्रत्येक सदस्य को सम्मानपूर्वक जीवन जीने और समान अवसरों तक पहुंच सुनिश्चित की जा सके।

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SCC Online

Tribunals and Commissions August 2025| Allegations of attempts from Higher Judiciary member to influence NCLAT members; NHRC Actions; Regulatory Penalties & More

Explore the key legal developments of August 2025, featuring the NHRC's suo motu interventions, the NCLAT Judicial Member's recusal amid claims of influence, SEBI's penalties for insider trading, and the CCPA's fine on Rapido for misleading ads.

<https://www.scconline.com/blog/post/2025/09/02/tribunal-and-commissions-august-2025-roundup-hdfc-merger-rapido-penalty/>

Published on September 2, 2025 | By Editor

In August 2025, a series of significant events unfolded within Tribunals and Commissions. From NHRC's suo motu interventions, to the NCLAT Judicial Member's recusal from an IBC appeal following a request for a favourable order, the August 2025 events from Tribunals and Commissions were both diverse and impactful. Regulatory actions included SEBI penalties in insider trading, CCPA's fine on Rapido for misleading ads, and SAT's relief in the Sadhna Broadcast case, this quick legal roundup presents the month's most significant stories from Regulatory Bodies, Tribunals, and Commissions.

Medical Dialogues

MKCG Medical College MBBS student alleges ragging, NMC seeks report

<https://medicaldialogues.in/news/education/medical-colleges/mkcg-medical-college-mbbs-student-alleges-ragging-nmc-seeks-report-154483>

2 September 2025

Bhubaneswar: A second-year MBBS student of MKCG Medical College has recently filed a complaint against a group of senior students, accusing them of ragging, intimidation, abuse, and harassment. The complaint was filed after the medico refused to attend a general body meeting where juniors are allegedly forced to stand for hours and endure stressful squatting positions.

The matter came to light after the aggrieved students complained with the National Medical Commission (NMC), which sent a letter to the Dean of the college seeking a report on the allegations.

In his complaint, the student alleged that he was unable to focus on his studies since the seniors have been obstructing him from studying in the hostel and forcing him to attend so-called 'general body meetings'. He claimed that in one session during this meeting, he faced severe mental and physical harassment. When he refused to attend another meeting, the group of seniors stormed into his hostel, abused and threatened him.

He further alleged that the accused seniors punish juniors during meetings by making them stand for long hours and forcing them into stressful squatting positions. It was further alleged that around six to seven senior students are repeatedly involved in harassment, as they regularly consume beer, play loud DJ music, dance, and cause disturbances in the hostel, making it difficult for other students to concentrate on their studies.

After being unable to tolerate the constant harassment, the student decided to escalate the matter to the college authorities. As a result, he filed a complaint on August 18 with the National Medical Commission (NMC), reports Odisha TV

Following this, the apex regulatory body sent a letter to the Dean of MKCG Medical College seeking a report and the college administration has confirmed that a meeting of the Anti-Ragging Cell will be convened soon to review the allegations and take appropriate action, Reports OdishaBytes

Medical Dialogues recently reported that identifying medical colleges across India as the hotspots for ragging, the National Human Rights Commission (NHRC) recently said that despite having only 1.1 percent of the total student population in the country, medical colleges account for 38.6 percent of ragging incidents.

Earlier this year, in its report, the Society Against Violence in Education (SAVE) had noted that medical colleges accounted for 38.6% of total ragging complaints, 35.4% of serious cases, and a shocking 45.1% of ragging-related deaths in the past three years

Released on March 24, International Right to Truth Day, the report titled 'State of Ragging in India 2022-24' highlighted an alarming trend that demands immediate intervention.

According to the report, 3,160 complaints were registered on the National Anti-Ragging Helpline. Of these, 51 students died in 2022-24. Medical colleges accounted for 23 out of 51 deaths (45.1%)

The top 5 Medical Colleges, being in the spotlight for ragging in India, received the most complaints at the National Anti-Ragging are the MKCG Medical College And Hospital, Odisha with 25 Complaints, Pt. Jawahar Lal Nehru Memorial Medical College Raipur, Chhattisgarh, with 15 complaints, Vardhman Institute of Medical Sciences Pavapuri, Bihar with 14 complaints, State Takmeel-Ut-Tib College & Hospital, Lucknow, Uttar Pradesh with 12 complaints and Maulana Azad Medical College, New Delhi with 11 complaints.

Police Media News

UP Police की फॉरेंसिक प्रयोगशालाएं होंगी और आधुनिक, डॉ. आदर्श कुमार ने संभाला जिम्मा

<https://policemedianews.com/new-chapter-has-been-started-in-up-police-forensic-expertise/>

September 2, 2025

उत्तर प्रदेश में अपराध और अपराधियों के खिलाफ चल रही जीरो टॉलरेंस नीति को तकनीकी और वैज्ञानिक स्तर पर और अधिक मजबूती मिलने जा रही है। एम्स, नई दिल्ली के प्रोफेसर और फॉरेंसिक मेडिसिन के क्षेत्र में ख्यातिप्राप्त विशेषज्ञ डॉ. आदर्श कुमार ने विधि विज्ञान प्रयोगशाला, उत्तर प्रदेश के निदेशक का पदभार ग्रहण कर लिया है।

पदभार संभालते ही इन मुद्दों पर हुई चर्चा

जानकारी के मुताबिक, डॉ. आदर्श कुमार देश-विदेश में फॉरेंसिक विज्ञान के क्षेत्र में तीन दशकों से अधिक का अनुभव रखने वाले प्रतिष्ठित वैज्ञानिक एवं शिक्षाविद् हैं। वे केंद्रीय जांच ब्यूरो (CBI) और राष्ट्रीय मानवाधिकार आयोग (NHRC) के साथ बतौर मेडिको-लीगल एक्सपर्ट अपनी सेवाएं दे चुके हैं। उनकी विशेष उपलब्धियों में दो बार कॉमनवेल्थ फेलोशिप प्राप्त करना शामिल है, जो विश्व स्तर पर एक दुर्लभ उपलब्धि मानी जाती है। इसके अतिरिक्त, वे स्कॉटलैंड पुलिस के साथ भी व्यावहारिक कार्य कर चुके हैं।

निदेशक पद की जिम्मेदारी संभालने के तुरंत बाद डॉ. आदर्श कुमार ने लखनऊ स्थित तकनीकी सेवाएं मुख्यालय में अपर पुलिस महानिदेशक नवीन अरोरा से मुलाकात की। इस बैठक में प्रदेश की 12 सक्रिय फॉरेंसिक प्रयोगशालाओं के आधुनिकीकरण, अत्याधुनिक तकनीकों के समावेश, अनुसंधान की दिशा में नवाचार तथा गुणवत्ता नियंत्रण जैसे अहम मुद्दों पर विस्तृत चर्चा हुई। डॉ. कुमार ने प्रयोगशालाओं को तकनीकी उत्कृष्टता की नई ऊँचाइयों तक पहुंचाने का संकल्प भी व्यक्त किया।

पुलिस विभाग को मिलेगी नयी राह

उनकी नियुक्ति से ये अपेक्षा की जा रही है कि उत्तर प्रदेश की विधि विज्ञान प्रयोगशालाएं अब न केवल जांच प्रक्रिया में और अधिक वैज्ञानिक दृष्टिकोण अपनाएंगी, बल्कि राष्ट्रीय और अंतरराष्ट्रीय मानकों के अनुरूप कार्य करते हुए राज्य की आपराधिक न्याय व्यवस्था को मजबूती प्रदान करेंगी।

Dainik Bhaskar

बच्ची से दुष्कर्म और हत्या मामले में डीजीपी-डीएम को आयोग का नोटिस

<https://www.bhaskar.com/local/bihar/patna/news/commission-issues-notice-to-dgp-dm-in-rape-and-murder-case-of-a-girl-child-135824569.html>

पटना 4 घंटे पहले

मनेर थानाक्षेत्र में 10 वर्षीय बच्ची से दुष्कर्म और हत्या के मामले में राष्ट्रीय मानवाधिकार आयोग ने सुओ-मोटो संज्ञान लिया है। आयोग ने घटना को गंभीर मानवाधिकार उल्लंघन मानते हुए बिहार के डीजीपी और पटना के जिलाधिकारी को नोटिस जारी कर दो सप्ताह में रिपोर्ट मांगी है।

मामला बीते 26 अगस्त का है। समाचार रिपोर्ट के अनुसार, मनेर इलाके में बगीचे के केयरटेकर भोलाराय ने बच्ची को अमरूद का लालच देकर बुलाया, फिर दुष्कर्म कर उसकी हत्या कर दी। उसने शव को पेड़ से लटका दिया ताकि घटना आत्महत्या लगे। बच्ची 26 अगस्त को लापता हुई थी और उसका शव 28 अगस्त की सुबह पानी से भरे बगीचे में पेड़ पर लटका मिला। आरोपी को पुलिस ने गिरफ्तार कर लिया है।